

OPEN COURT

**CENTRAL ADMINISTRATAIVE TRIBUNAL ALLAHABAD BENCH:
ALLAHABAD**

(THIS THE 01st DAY OF SEPTEMBER 2009)

PRESENT

**HON'BLE MR. JUSTICE A.K.YOG, MEMBER (J)
HON'BLE MRS. MANJULIKA GAUTAM, MEMBER (A)**

**CIVIL CONTEMPT PETITION No. 18 of 2008
In
ORIGINAL APPLICATION No. 541 OF 2006.
(Under Section 19, Administrative Tribunal Act,1985)**

Devendra Singh, son of Late Ram Das, R/o Village and Post-
Dhalpura, District-Firozabad.

.....Applicant.

By Advocate: Shri Somveer Singh

Versus

1. Mr. S. M. Ukawa, The General Manager, Ordinance Equipment Factory, Hazartpur, Tundla, Firozabad.
2. Mahesh Pratap General Manager Ordinace Equipment Factory, Hazartpur, Tundla, Firozabad.

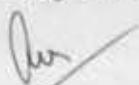
..... Respondents

By Advocate: Shri S. M. Mishra

ORDER

DELIVERED BY HON'BLE MR. JUSTICE A.K. YOG, MEMBER (J)

Opposite parties who have put in appearance through
Shesh Mani Mishra, Advocate has filed Counter Affidavit. No
Rejoinder Affidavit as on today in on record.

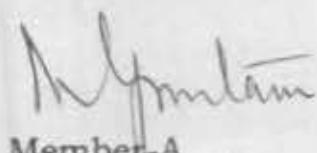


2. Shri Shesh Mani Mishra Additional Standing Counsel, representing Opposite party No. 1 and 2, has placed letter dated 17.01.2009 written by Dr. Anil Ranga Works Manager/ Administration for (General Manager) whereby he is informed that Devendra Singh/applicant has been appointed on compassionate ground to the post of Durwan w.e.f. 17.01.2009 vide order No. 21 dated 17.01.2009. Copy of order dated 17.01.2009 purports to have been annexed therewith.

3. We have no reason to doubt the statement of the learned counsel- as noted above. Order of the Tribunal in our opinion has been complied with.

4. Notice to show cause in contempt hereby discharged.

5. Contempt petition rejected.



Member-A



Member-J

/Dev/